

(2025) 07 DEL CK 0922

In the Delhi High Court

Case No : Criminal Miscellaneous Petition No. 720 Of 2025

Harsh Manu Jindal

APPELLANT

Vs

State Nct Of Delhi Through Sho & Anr

RESPONDENT

Date of Decision : 18-07-2025

Acts Referred:

Indian Penal Code, 1860 — Section 279, 337, 338

Citation : (2025) 07 DEL CK 0922

Hon'ble Judges : Girish Kathpalia, J

Bench : Single Bench

Advocate : Shantanu Aggarwal, Nawal Kishore Jha

Final Decision : Allowed

Judgement

Girish Kathpalia, J

1. Petitioner seeks quashing of FIR No. 56/2023 of PS Hauz Khas for offences under Section 279/337/338 IPC on the ground that complainant de facto (respondent no.2) has settled the disputes with the petitioner.

2. Statements of petitioner and respondent no. 2 have already been recorded by the concerned Joint Registrar. Today both of them have appeared and are identified by the IO/SI Doongarsi. I have spoken with both of them in Hindi and it is stated by them that they have compromised the dispute related to the abovementioned FIR. However, the claim filed by respondent no. 2 before Motor Accident Claims Tribunal does not form a part of this settlement. It is stated by respondent no. 2 that towards the settlement of this criminal case, he has already received a sum of Rs.1,75,000/- from petitioner through Demand Draft and he does not want to pursue the prosecution of respondent no. 2. State has no objection to this petition.

3. Having spoken with the parties, I am satisfied that it would be in the interest of justice not to push the parties through trial.

4. Therefore, the petition is allowed and FIR No. 56/2023 of PS Hauz Khas for offences under Section 279/337/338 IPC and proceedings arising out of the same are quashed.